



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ८, अंक ८]

गुरुवार, फेब्रुवारी १७, २०२२/माघ २८, शके १९४३

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक २३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Mumbai Municipal Corporation (Amendment) Ordinance, 2022 (Mah. Ord. II of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
I/c. Secretary (Legislation) to Government
Law and Judiciary Department.

[Translation in English of the Mumbai Municipal Corporation (Amendment) Ordinance, 2022 (Mah. Ord. II of 2022), published under the authority of the Governor].

URBAN DEVELOPMENT DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 17th February 2022.

MAHARASHTRA ORDINANCE No. II OF 2022.

AN ORDINANCE

further to amend the Mumbai Municipal Corporation Act.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Mumbai Municipal Corporation Act, for the purposes hereinafter appearing ;

(1)

महाराष्ट्र शासन राजपत्र असाधारण भाग आठ, फेब्रुवारी १७, २०२२/माघ २८, शके १९४३

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Mumbai Municipal Corporation (Amendment) Ordinance, 2022.

(2) It shall come into force at once.

Insertion of
section 6C in
III of 1888.

2. After section 6B of the Mumbai Municipal Corporation Act, the following section shall be inserted, namely :— III of 1888.

Appointment of
Administrator.

“6C. (1) Notwithstanding anything contained in this Act, the State Election Commission has brought to the notice of the State Government that, it is not possible for it to conduct the general election to the corporation, due to COVID-19 pandemic situation in the State, therefore, the State Government may, by an order, appoint any Government Officer as an Administrator for such period as may be specified therein, for exercising all the powers and performing all the functions and duties of the corporation under the Act:

Provided that, the Administrator shall hold office until the first meeting of the corporation after the general election.

(2) The Administrator appointed under sub-section (1) shall receive such pay and allowances as may be determined, from time to time, by the State Government from the Municipal funds.”.

The number of councillors of the Mumbai Municipal Corporation has been increased from 227 to 236 by the Mumbai Municipal Corporation (Second Amendment) Act, 2021 (Mah. II of 2022). The work of boundaries demarcation and ward delimitation is under process by the corporation. As per the existing provisions of the Mumbai Municipal Corporation Act (III of 1888), the existing term of the corporation will be expired on the 7th March 2022. The State Election Commission has communicated to the State Government that due to COVID-19 Pandemic situation in the State, changing of OBC reservation in the corporation due to order of the Hon'ble Supreme Court and the work of boundaries demarcation and ward delimitation of the corporation is in process, therefore, it is not possible for the State Election Commission to conduct the general election of the Mumbai Municipal Corporation in time and, therefore, requested the Government to appoint the Administrator on the corporation after the expiry of the term of the corporation.

2. It is, therefore, considered expedient to make suitable provision in the Mumbai Municipal Corporation Act, so as to appoint any Government officer as an administrator, to exercise all the powers and perform all the functions and duties of the Mumbai Municipal Corporation, by inserting new section 6C in the said Act.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Mumbai Municipal Corporation Act (III of 1888), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 17th February 2022.

BHAGAT SINGH KOSHYARI,
Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

MAHESH PATHAK,
Principal Secretary to Government.